

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2345  
TO BE ANSWERED ON 11<sup>TH</sup> MARCH, 2016**

**REGISTRATION UNDER CLINICAL ESTABLISHMENTS ACT**

**2345. SHRI K. ASHOK KUMAR:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Indian Medical Association has demanded to exempt accredited hospitals from registration under the Clinical Establishments Act; and
- (b) if so, the details thereof and the action taken by the Government thereon?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a): The Indian Medical Association has, in its correspondence with the Department of Health and Family Welfare, stated that the objectives sought to be achieved by Clinical Establishment (Registration and Regulation) Act, 2010 (CEA), can also be achieved by accreditation of such establishments by National Accreditation Board for Hospitals (NABH).

(b): Accreditation is a voluntary process and cannot be the basis for regulation. Only very few health care facilities have voluntarily applied for NABH accreditation so far. NABH accreditation is however, not a substitute for registration and regulation under the CEA. In terms of CEA, no one can run a clinical establishment unless it is duly registered under the Act. Further, the CEA does not have any provision to exempt accredited hospitals from registration.

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